

1	2	3	4
3	Chhattisgarh	325	89
4	Jharkhand	277	75
5	Maharashtra	62	25
6	Madhya Pradesh	1	0
7	Orissa	126	36
8	Uttar Pradesh	2	0
9	West Bengal	181	118
TOTAL :		1196	396

Blacklisting Israel Military Industries Ltd.

*35. SHRIMATI BRINDA KARAT: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Israel Military Industries Ltd., which had been recommended for blacklisting by CBI has been removed from the blacklist and no penal action has been taken against them; and

(b) if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir. CBI had registered a case against Shri Sudipta Ghosh, former DGOF and some others in May, 2009. After examining the FIR lodged by CBI, the Ministry of Defence had decided to put on hold all contracts with the companies involved in the CBI case, in its order dated 28.5.2009. The above order was contested by some of the companies before the Delhi High Court. The Delhi High Court after hearing both sides set aside the order in its judgement dated 11.2.2010 directing that penal action against the companies can be taken only after following the principles of natural justice. Accordingly show cause notices were issued to all the companies based on the contents of the FIR lodged by CBI. Replies were submitted by the companies denying the allegations and seeking specific evidence based on which penal action was proposed against them. When the information was sought from CBI, they informed that the charge sheet in this case will soon be filed. CBI filed charge sheet in June 2010 wherein it has recommended blacklisting of the Israel Military Industries, Israel alongwith five other firms of Indian

and foreign origin for being involved in illegal gratification. Fresh show cause notices have been issued to IMI, Israel and other firms based on the contents of the charge sheet. IMI, Israel in its interim reply has requested to provide all documents and other substantiating material. The firm has been provided with the available documents in the Ministry and has been directed to submit their reply to the show cause notice within a period of 15 days by OFB. A decision regarding the penal action will be taken after examining the reply of IMI and in consultation with the Ministry of Law and Justice and CVC.

(b) Does not arise.

Slow industrial growth rate

*36. SHRI N. K. SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is aware of the low industrial growth rate that was reported for the months of August, September and November, 2010;

(b) the reasons for the slump in growth rate; and

(c) the steps taken by Government to bring the industrial growth rate back on track?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (c) Industrial growth, measured in terms of the Index of Industrial Production (IIP), witnessed fluctuation in the current year. Overall growth remained moderate in September, November and December 2010. Monthly growth numbers, however, are not reflective of the trends as this is considerably influenced by the base and other exogenous factors. The cumulative growth in the financial year at 8.6% during April-December 2010 is aligned to the growth achieved in the same period of the previous year.

Moderation in the IIP growth in September and December was on account of a negative growth in capital goods. Near stagnation of the production of consumer non durable goods also affected the overall industrial performance. Sectoral growth of IIP is indicated in Table below: